

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) and (b) Under World Bank assistance, eight State Pollution Control Boards viz. Uttar Pradesh, Gujarat, Maharashtra, Tamil Nadu, Andhra Pradesh, Rajasthan, Karnataka and Madhya Pradesh have been taken up for strengthening in order to enhance the monitoring and enforcement capabilities which include the following:

- (i) Acquisition of analytical and monitoring equipment and other laboratory facilities;
- (ii) Support for the provision for refurbishing of laboratory facilities including selected civil works and equipment to ensure adequate environmental control inside laboratories; and
- (iii) Training to the personnel of Pollution Control Boards in various disciplines of environment and its management.

[English]

Reforms in the Education System

2842. KUMARI MAMATA BANERJEE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government are aware that there is a lot of burden of syllabus and books on the school students;
- (b) if so, whether the Government propose to bring reforms in the present education system; and
- (c) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) Yes, Sir.

(b) and (c) The National Advisory Committee set up under the Chairmanship of Prof. Yash Pal made a number of recommendations regarding the reduction of the academic burden on school children. In the 50th meeting of the Central Advisory Board on Education held on 2.3.1994, State Governments expressed their broad agreement with the recommendations of the Yash Pal Committee. Since the role of the Central Government is recommendatory in nature, the State Governments have to adopt and adapt the recommendations of the Committee. The NCERT has already initiated a process of curriculum review in which one of the major parameters is for reduction of the burden of syllabus and books on the school students.

Model Higher Secondary Schools in Kerala

2843. SHRI V.M. SUDHEERAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) Whether the Government have received any proposal from Government of Kerala for the establishment of 11 Model Residential Higher Secondary Schools in eleven districts of State;

(b) if so, the present status of the proposal; and

(c) the time by which the proposal is likely to be cleared?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

Anganwadies in the Country

2844. SHRI BASWARAJ PATIL SEDAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of anganwadies operating in the country, the number of workers and supervisors of different categories working therein and the total emoluments paid to them, State-wise;

(b) the policy of the Government behind introducing these anganwadies and whether the desired results are coming;

(c) if not, the reasons therefor; and

(d) the any new scheme of the Government to make more improvement?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) 5,92,571 Anganwadi centres are operational in the country under integrated Child Development Services (ICDS) Scheme. State/UT-wise information regarding Anganwadi Centres is given in the enclosed statement. Information regarding number of workers and supervisors of different categories and total emoluments paid to them is being collected from the States/UTs.

(b) Anganwadi Centres set up under the Integrated Child Development Services (ICDS) Scheme provide vital services such as supplementary nutrition, pre-school education, immunisation, health check-up, referral services and nutrition and health education. These services are provided to children below six years and pregnant and nursing women. Many studies have established that areas which are covered through Anganwadi Centres have better nutritional and school-enrollment levels than those areas where Anganwadi Centres are not present.

(c) Does not arise.

(d) No new scheme is envisaged at present, however, the Government constantly makes effort to enrich the ICDS Scheme, through better inputs, training of workers and community involvement.

Statement

Sl. No.	Name of State/ UT	No. of Operational ICDS Projects	Number of Anganwadi Centres
1	2	3	4
1.	Andhra Pradesh	237	34764
2.	Arunachal Pradesh	45	3341
3.	Assam	83	12795
4.	Bihar	323	42975
5.	Goa	11	1334
6.	Gujarat	227	38897
7.	Haryana	114	13977
8.	Himachal Pradesh	72	8935
9.	Jammu & Kashmir	113	12116
10.	Karnataka	185	39100
11.	Kerala	120	20123
12.	Madhya Pradesh	335	41879
13.	Maharashtra	274	49571
14.	Manipur	32	4015
15.	Meghalaya	30	2438
16.	Mizoram	21	1487
17.	Nagaland	35	3066
18.	Orissa	279	31364
19.	Punjab	90	11971
20.	Rajasthan	194	29006
21.	Sikkim	5	620
22.	Tamil Nadu	432	55263
23.	Tripura	23	3429
24.	Uttar Pradesh	580	76236
25.	West Bengal	294	47861
26.	A&N Islands	5	429
27.	Chandigarh	3	341

1	2	3	4
28.	Delhi	29	4099
29.	Dadra & Nagar Haveli	1	152
30.	Daman & Diu	2	95
31.	Lakshadweep	1	73
32.	Pondicherry	5	819
Total		4200	592571

[English]

Identity Cards to Voters

2845. SHRI A. SIDDARAJU:

SHRI SUSHIL KUMAR SHINDE:

SHRI JAYSINHJI CHAUHAN:

DR. T. SUBBARAMI REDDY:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the task of issuing identity cards to the voters in the country has been completed;

(b) if so, the number of voters issued identity cards in the country so far, State-wise;

(c) whether in some States the identity cards have not been issued to voters as yet;

(d) if so, the number of voters to whom identity cards have not been issued, State-wise;

(e) the time by which the task of issuing identity cards to voters is likely to be accomplished;

(f) whether the Government propose to make possession of identity cards mandatory for elections in future; and

(g) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) No, Sir.

(b) to (d) The requisite information is given in the enclosed Statement.

(e) As new electors become eligible for inclusion in the Electoral Rolls every year, the process of issue of Photo Identity cards has to be a continuous process to cover new electors and no time limit for completion of the work can be fixed.

(f) At present, no such proposal is under consideration of the Government.

(g) Does not arise.